

(Rs. in Crores)	
Year	Balance of Trade for India with Germany
1993-94	(-) 781.56
1994-95	(-) 1379.56
1995-96	(-) 3859.14

(Source : DGCI&S)

(b) and (c). Yes, Sir. Government constantly reviews India's export performance with all countries including Germany. Some steps that have been taken to increase India's exports with Germany include participation in international trade fairs in Germany, intensified exchange of business delegations, increased focus on thrust items and promotional activities of the Indo German Export Promotion Project (IGEP).

(d) and (e). Yes, Sir. India's trade relations with Germany was *inter alia* discussed during the 12th Session of the Indo-German Joint Commission meeting held in Bonn in December 1995. In 1995-96, India's exports to Germany increased by 20.89% and imports from Germany increased by 52.80% as compared to 1994-95. During the period April-June 1996, Indian exports to Germany are of the order of Rs. 1579.79 crores and imports from Germany amount to Rs. 2676.49 crores. This shows an increase of 7.27% in exports and 22.04% in imports respectively.

(f) 15 products have been identified for undertaking special export promotion efforts so as to improve bilateral trade during the coming years. Our Mission in Germany has brought out comprehensive market survey reports so as to facilitate increased exports of these products.

#### Production of Vehicles during 1995-96

4548. SHRI GEORGE FERNANDES : Will the Minister of INDUSTRY be pleased to state :

(a) the number of cars, trucks, jeeps and two and three wheelers produced in the country during 1995-96;

(b) the number and details of the above vehicles exported during the above period; and

(c) the foreign exchange earned therefrom?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). The number of vehicles produced and exported during the year 1995-96 is as follows:

	Production	Exports
Cars	3,48,242	28,851
Jeeps	67,679	2,470
Medium and HCVs (Trucks and Buses)	1,29,748	8,560
Light Commercial Vehicles	1,29,383	7,810
Three Wheelers	1,73,412	32,214
Two Wheelers	26,56,017	1,14,035

(c) The Foreign Exchange earned through export of automotive vehicles during 1995-96 is estimated at around Rs. 1500 crores.

#### Free Legal Aid

4549. DR. VALLABH BHAI KATHIRIA :  
SHRI RATILAL KALIDAS VERMA:  
SHRI CHANDRESH PATEL :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the names of States where free legal aid is being provided;

(b) the basis for providing legal aid and the categories of persons who are getting the benefits of such aid;

(c) the number of persons benefited through free aid in various courts of the country during each of the last three years State-wise;

(d) the total expenditure incurred by the Government under this scheme in each State during each of the last three years; and

(e) the targets fixed for providing free legal aid during each of the next two years?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP):  
(a) The Central Government has enacted the Legal Services Authorities Act, 1987 to provide free and competent legal services to the weaker sections of the society to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities. The provisions of Chapter III of the said Act has been extended to 12 States, namely, Andhra Pradesh, Haryana, Himachal Pradesh,

Madhya Pradesh, Manipur, Orissa, Punjab, Rajasthan, Sikkim, Uttar Pradesh, West Bengal and National Capital Territory of Delhi who have finalised and notified the State Legal Services Authority Rules in their State Gazettes. The provisions of Chapter III of the Act are likely to be extended to the State of Bihar soon. Other States are being persuaded vigorously to finalise the State Legal Services Authority Rules so that the provisions of Chapter III of the Act could be extended to them as well.

(b) The criteria for giving legal services is contained in Section 12 of the Act which is as under :

- (a) a member of a Scheduled Caste or Scheduled Tribe;
- (b) a victim of trafficking in human beings or begar as referred to in article 23 of the Constitution;
- (c) a woman or a child;
- (d) a mentally ill or otherwise disabled person;
- (e) a person under circumstances of undeserved want such as being a victim of a mass disaster, ethnic violence, caste atrocity, flood, drought, earthquake or industrial disaster; or
- (f) an industrial workman; or
- (g) in custody, including custody in a protective home or in a juvenile home or in a psychiatric hospital or psychiatric nursing home; or
- (h) in receipt of annual income less than rupees nine thousand or such other higher amount as may be prescribed by the State Government, if the case is before a court other than the Supreme Court, and less than rupees twelve thousand or such other higher amount as may be prescribed by the Central Government, if the case is before the Supreme Court.

Provided that the concerned Authority is satisfied that such person has *prima facie* case to prosecute or to defend. [S. 13(1)]

(c) The information is being collected and would be laid on the Table of the House.

(d) The State Legal Aid and Advice Boards and the State Legal Services Authorities are being funded by the respective State Governments. No allocation of funds from the Central Government grant to the States is, as such, earmarked for giving legal aid in courts.

(e) Free legal aid is a continuing process and, as such, it is not possible to fix any target.

### Mahila Banks

4550. SHRI DILEEP SANGHANI : Will the Minister of FINANCE be pleased to state :

(a) whether the RBI has issued any instructions to the commercial banks in the country to man the Mahila Bank branches by women only;

(b) if so, the details thereof;

(c) the details of banks opened in the country so far which are being manned by the women exclusively, bank-wise, branch-wise and location-wise; and

(d) the steps being taken to open such more banks in the country?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). Reserve Bank of India (RBI) has reported that it has not issued any instructions to commercial banks for opening branches to be manned only by women.

(c) and (d). RBI has further reported that as on 31st May, 1996, there were 68 women urban cooperative banks throughout the country. The data reporting system of RBI does not, however, generate information regarding branches of various commercial banks manned exclusively by women.

### Duty on Import of Steel

4551. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of FINANCE be pleased to state :

(a) the total quantum of stainless steel required to be imported in the country at present alongwith the details of imports and duty levied on the imports during the last three years;

(b) whether the Government propose to review the duties levied each year in the face of large scale evasion and to take new measures to check this evasion;

(c) the value of steel confiscated during the last three years alongwith the details of method of disposal of the same;

(d) whether the Government propose to streamline the method in this regard; and

(e) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) As per information available the quantity of stainless steel imported, customs duty collected thereon and the rate of basic customs duty on stainless steel, during the last three years are given below: